

**AFFIDAVIT**

I, Naresh Kadyan Son of Late Shri Om Parkash Kadyan, Master Trainer in Animal Welfare to Govt. of India and Retired Member, Haryana State Committee for Slaughterhouses, Department of Urban Affairs and Local Bodies (Govt. of Haryana), C- 38, Rose Apartment, Delhi- 110085, do hereby solemnly affirm and state on oath as under:

1. That I have submitted interim report, as on 29-1-2025, on the NGT Portal.
2. That the definition of slaughterhouses, as per rule 2 of the Prevention of Cruelty to Animals (Slaughter House) Rules, 2001, selectively granted CTE and CTO by the Pollution Control Board and there is no coordination with the Animal Welfare Board of India with Food Safety and Standards Authority of India.
3. That the State Committee for Slaughterhouses, in each State, failed to perform as per their duties and functions, as assigned as below:

As per orders passed by the Hon'ble Supreme Court in CWP No. 309 of 2003, as on 23-8-2012, read with stunning discussion as on 6-3-2014:

Functions of the State Committee for Slaughter Houses so constituted may be as following:

1. to identify and prepare a list of all the Slaughter Houses (S.H.s) located within the local self Govt. (Municipal Corporations, Panchayats etc.)
2. to call for reports from the District Magistrate or the Dy. Commissioner and District Food Safety Inspector as the case may be on the condition/functioning of the S.H.s and also on the compliance of the relevant applicable laws.
3. to recommend modernization of old slaughter houses (S.H.s) and to relocate S.H.s which are located within or in close proximity of a residential area.
4. to recommend appropriate measures for dealing with solid waste, water/air pollution and for preventing cruelty to the animals meant for slaughter.
5. to carry out surprise & random inspections of S.H.s regularly and to issue directions for compliance of the recommendations that may be made by it.
6. to send bi-annual reports on the state S.H.s to the Central Committee and to refer issues that may require Central Committee recommendations or Central Govt. assistance.
7. to accord final approval for licensing of S.H.S to Local Self Govt.
8. to identify on an ongoing basis, the unlicensed slaughter houses in the region, and other unlicensed, unlawful establishments where animals are being slaughtered, on howsoever a small scale, and take the help of the District Magistrate and other law enforcement agencies to crack down on

the same.

9. To check for child labour.

4. That the core infrastructure elements in a Smart City would include: -

- i. Adequate water supply,
- ii. Assured electricity supply,
- iii. Sanitation, including solid waste management,
- iv. Efficient urban mobility and public transport,
- v. Affordable housing, especially for the poor,
- vi. Robust IT connectivity and Digitalization,
- vii. Good Governance, especially e Governance and citizen participation,
- viii. Sustainable environment,
- ix. Safety and security of citizens, particularly women, children and the elderly, and
- x. Health and education.

But all these smart cities, failed to manage solid waste management, all around slaughterhouses and meat shops, even Municipal Corporation of Delhi, failed to comply with the terms and conditions of Delhi Pollution Control Committee (DPCC), needs renewal of CTO, functioning without consent of Delhi Pollution Control Committee (DPCC), same situation is everywhere in India.

5. That Animal Welfare Board of India, framed regulations without quoting section 10 of the Prevention of Cruelty to Animals Act, 1960.

6. That AWBI failed to depute or delegate power of inspection of slaughterhouses, as per Prevention of Cruelty to Animals (Slaughter House) Amendment Rules, 2010.

7. That AWBI constituted a sub-committee on slaughterhouses, but failed to perform, defeated purpose and mandate of AWBI.

Place: Ahmedabad.

Date: 30-1-2025.

Naresh Kadyan  
Deponent

### VERIFICATION

I, Naresh Kadyan on solemn affirmation and oath state that all the facts stated in paragraphs 1 to 7 are correct to the best of my knowledge and belief and nothing is false or concealed. The contents being true I swear this affidavit. Solemnly affirmed at Ahmedabad on 30th day of January 2025.

Naresh Kadyan  
Deponent